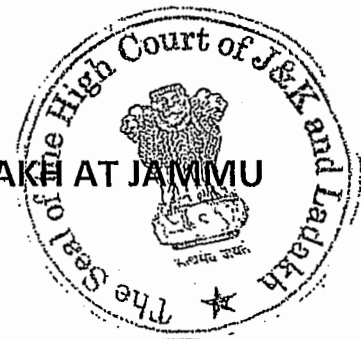


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA 415/2011



	Titled	
The New India Assurance Co. Ltd	V/s	Pardeep Kumar & ors
..... Petitioner/Appellant(s)	 Respondent (s)

Notice to the respondent (s): -

3. M/S Sonal Transport Service
Prop. Vijay Singh R. Rathore of Mahaty H.L.
Khandwal Compu Rehna Village Bhiwandi
Distt. Thane
(Owner of Truck/tralla No. MH 04 CA 7937)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 15.10.2025 09.00 A.M. or the next working day if 15.10.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 15th day of September, 2025 at Jammu.


(Sandeep Kour)
Registrar (Judl.)
High Court of J&K and Ladakh
JAMMU.

No.:- 3469

Dated:- 16-09-25

Copy of the above forwarded to:

1. The Editor Times of India, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 185 dated 25-04-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Sandeep Kour)
Registrar Judicial
High Court of J&K and Ladakh
Jammu & U.